

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**STARRED QUESTION NO. 211
ANSWERED ON 18.12.2023**

KENDRIYA VIDYALAYA SANGATHAN TRANSFER POLICY 2023

***211. SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI BHOLA SINGH:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether spouses of thousands of Government employees have been displaced/ transferred in Kendriya Vidyalaya Sangathan (KVS) under Transfer Policy 2023, if so, the number of spouses transferred;
- (b) whether the KVS Transfer Policy 2023 has been modified or is still pending for modification;
- (c) whether despite having clear vacancy at nearby schools, KVS has displaced/transferred female Government employees to areas more than thousand kilometres away from work place of their spouses and also denied Travelling Allowance after modification in Transfer Policy;
- (d) if so, the reasons therefor;
- (e) whether several female employees have been forced to take Voluntary Retirement Scheme (VRS) due to displacement/transfer from their spouse's place of posting, if so, the details of VRS taken by the female employees during last three years;
- (f) whether Associations have represented KVS to add 'Spouse' in Part-I, Point 3-Basic Principles (V) of Transfer Policy to enable them to apply for transfer without completion of tenure; and
- (g) if so, the steps being taken by the Government in this regard?

ANSWER

**MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)**

(a) to (g) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF THE LOK SABHA STARRED QUESTION NO. 211 RAISED BY SHRIMATI SANGEETA KUMARI SINGH DEO AND SHRI BHOLA SINGH, HON'BLE MEMBERS OF PARLIAMENT ANSWERED ON 18/12/2023 REGARDING KENDRIYA VIDYALAYA SANGATHAN TRANSFER POLICY 2023.

(a) & (b) The Kendriya Vidyalaya Sangathan (KVS) Transfer Policy 2023 is school-centric and supports the needs of all employees subject to the requirements of the organization and availability of vacancy. Transfer guidelines / policies of the institution are in place to ensure achievement of the objective of KVS, with regard to all stakeholders. KVS Transfer Policy 2023 aims to give better stability to the teaching process by prescribing a defined tenure for teaching and non-teaching staff. Further, the policy is comprehensive and school-centric in order to ensure balanced availability of staff and a uniform standard of education for all students in 1251 functional KVs across the country.

There are specific provisions in Transfer Policy 2023 for consideration of spouse cases subject to availability of vacancies. The policy is aligned with the Central Government Rules and Regulations on transfer-posting. Weightage in terms of Transfer Counts and Displacement Counts is accorded to transfer requests on spouse ground. In addition, request for transfer on spouse ground is also considered in exceptional circumstances where both spouses are KV employees or one spouse is KV employee and the other is a Central Government / Defence employee / Central Public Sector Undertakings / Central Autonomous Bodies / State Government employee and the tenure of the KV employee has not been completed but stay at station is more than 3 years.

The details of spouse cases processed under KVS Transfer Policy 2023 was based on data filled by the employees and verified by controlling officers are as under:-

Particular	No. of Cases
Total number of spouse cases	3080
Number of employees transferred on Spouse Ground to their choice places	284
Number of employees who continued in same station on spouse ground	2736
Number of Spouse cases displaced/ transferred on non-choice stations	60

(c) & (d) The KVS Transfer Policy 2023 has provision which allows for employees to apply for transfer during the normal transfer cycle. Travelling Allowance (TA) is accordingly given as per rules. In addition, certain transfer requests under spouse category were considered after the closure of transfer cycle subject to availability of vacancy. In such request transfer, TA is not admissible as per rules.

(e) to (g) As per information received from KVS, no such case has been reported related to female employees forced to take Voluntary Retirement Scheme (VRS) due to displacement / transfer. VRS is an option which an employee can exercise as a personal choice. There is already a provision in KVS Transfer Policy 2023 to facilitate transfer of spouse cases even without completion of 5 years tenure. In such cases, KVS can transfer on spouse ground, on request, where employee has not completed tenure by giving relaxation in tenure from five years to three years subject to availability of vacancy, eligibility, station seniority and applicable parameters in the interest of the organization.
